

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No.611/7/NCLT/AHM/2019

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)**
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)


**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 26.08.2019**

Name of the Company: Enoch Infrabuild LLP

V/s.

Archon Powerinfra India Pvt. Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code


| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------------------|--------------------|-----------------------|---|
| 1. | ISHAN SHAH | Adv. | Petitioner |  |
| 2. | | | | |


ORDER

The Petitioner is represented through its Ld. Counsel.

The case is adjourned for clarification on maintainability, admissibility and limitation of the petition.

List the matter on 24.09.2019


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 26th day of August, 2019.